

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO(s).841 OF 2011
[Arising out of SLP(Crl.)No.4331 of 2009]

SURENDRA KUMR @ RAMBABU

Appellant(s)

VERSUS

STATE OF BIHAR

Respondent(s)

O R D E R

Leave granted.

This appeal is directed against an order dated 25th March, 2009, whereby the Patna High Court rejected the appellant's prayer for bail in the pending appeal, being, CR.Appeal(S.J.)No.259 of 2007. On 11th March, 2010, we had already released the petitioner on bail to the satisfaction of the trial court. Accordingly, the appeal has to be allowed.

The appeal is accordingly allowed and the order dated 11th March, 2010, is made absolute.

.....J.
(ALTAMAS KABIR)

.....J.
(CYRIAC JOSEPH)

NEW DELHI;
April 01, 2011.